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Title: Need to take steps to ameliorate the condition of SCs / STs in the country.

SHRI RAMDAS BANDU ATHAWALE (PANDHARPUR): Thank you, hon. Chairman, Sir. All the Central Ministries and the State Governments should formulate SCP and TSP and ensure allocation of funds in proportion to the percentage of population. Necessary mechanism should be provided to ensure that diversion of these funds do not take place and the funds are utilized according to the specific needs of these communities. Posts reserved for SCs and STs should be filled up only by candidates belonging to these communities.

A comprehensive Bill may be urgently introduced with regard to all the cases of inclusion / exclusion in Scheduled Castes / Scheduled Tribes lists. A separate Awas Vikas Yojana should be formulated for Scheduled Castes and Scheduled Tribes with an objective to cover all the houseless among them, within a period of five years. The implementation of PCR Act and the Scheduled Castes and Scheduled Tribes (POA) Act, 1989 should be made more strict, and involvement of people's representatives in their implementation should be ensured. The payment of scholarship to the students belonging to SCs and STs may be made on quarterly basis and its quantum should be linked up with the price index.

I request the Government to take necessary action in this regard immediately.

MR. CHAIRMAN : I will repeat the list of names of the hon. Members whose name was listed for raising Matters under Rule 377, but were not present earlier. Dr. Karan Singh Yadav -- not present; Shri Surendra Prakash Goel -- not present, Shrimati Jayaben B. Thakkar.